

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Payment of
Bailiffs' Wages

O.A. No. 141/93
T.A. No.

3

DATE OF DECISION 8th April 1993

Shri Fatesinh D. Bhatti Petitioner

Shri D.M. Thakkar Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

7/10

Fatesinh D. Bhatti
Opposite S.T. Colony
Gujarat Housing Board,
Block No. L-20 Room No. 235
Kapadwanj Raod, Nadiad.

Applicant

Advocate Shri D.M. Thakkar

Versus

1. Union of India
Notice to be served
through the Under Secretary
Government of India, Ministry
of Finance, Department of
Revenue, New Delhi 110 001

2. The Collector of Central
Excise & Customs, Customs
House, Navrangpura, Ahmedabad.

3. The Additional Collector (P&V)
Central Excise & Customs, Customs
House, Navrangpura Ahmedabad.

Respondents.

Advocate

ORAL JUDGEMENT

In

O.A. 141 of 1993

Date: 8-4-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

The applicant has made representation dated 3rd October 1991 for removal of his grievance and has also sent reminders dated 26-2-1992 and 7-4-1992. Mr. Thakkar states that his instructions are that the department has already started the exercise of taking the decision as to the back wages if any, payable to the applicant. The respondent no. 3 is directed to take decision on the representation of the applicant and to fix the back wages, if any, payable to him for the relevant period within a period of eight weeks from the receipt of copy of this order.

2. In view of these directions, Mr. Thakkar seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn.

MR
(V. Radhakrishnan)
Member (A)

NP
(N.B. Patel)
Vice Chairman

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
— Ahmedabad Bench

Application No. 141 of 1993
Transfer Application No. _____ Old W.Pett No.
CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 24/5/93

Countersigned :

10/6/93

Signature of the Dealing
Assistant

Section Officer/Court Officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE CA/141/93 OF 49

NAMES OF THE PARTIES Shri. F. D. Bhatti

VERSUS
U. S. I. & C. S.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	1-17.
2.	Judgement dt. 8/4/83.	